

FSSAI modifies rules regarding enforcement of limits for trans fatty acid in veg oils

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The apex food regulator has ordered a modification in the rules regarding enforcement of maximum limit of trans fatty acids in vegetables oil, fats products under the recently notified FSS-Food Products and Food Additive -10th Amendment Regulations.

FSSAI has deferred the timeline from January 1, 2021 to April 4, 2021 for the enforcement of the rules for trans fatty acids.

After receiving representation from the stakeholders, the FSSAI has decided that to facilitate smooth transition for the industry to the new norms for the trans fatty acids (TFAS), the enforcement for the TFA limit of 3 per cent by weight shall commence from April 1, 2021 and for such products manufactured on or after April 1, 2021.

“No enforcement action shall be initiated for TFA limit (of 3 per cent) for the said products manufactured before April 1, 2021 for enforcement of the said limit,” says the FSSAI notice issued in this regard.

Also, the notice clarified that with respect to the provision that the TFA shall not be more than 2 per cent by weight, on and from January 1, 2022, the said limit shall be enforced only on the products manufactured on or after January 1, 2022 and not before the said date.

Under the gazette notified norms for trans fatty acid, the vegetable oils/fats products shall not contain trans fatty acids more than 5 per cent by weight provided that maximum limit of trans fatty acid shall not be more than 3 per cent by weight, on and from January 1, 2021 and not more than 2 per cent by weight, on and from January 1, 2022.